

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 7200 OF 2002

BHARTI TELENET LTD.
Appellant (s)

VERSUS

UNION OF INDIA & ORS.
Respondent(s)

(With appln(s) for stay and office report)

WITH Civil Appeal NO. 1816 of 2003
(With office report)

Date: 01/03/2005 This Appeal was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE MR. JUSTICE A.K. MATHUR

For Appellant(s) Mr. C.A. Sundaram Sr. Adv.
Mr. Ramji Srinivasan, Adv.
Ms. Bina Gupta, Adv.
Mrs. Divya Roy, Adv.
Ms. Mrinalini Chandy, Adv.

For Respondent(s) Mr. T.S. Doabia, Sr. Adv.
For U.O.I. Mr. Shailendra Sharma, Adv.
Mr. V.K. Verma, Adv.
Mr. Navin Chawla, Adv.

For BSNL Mr. R. Mohan, ASG
Mr. Maninder Singh, Adv
Mr. Angad Mirdha, Adv.
Mr. Ankur Talwar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(J.S.Rawat)

(Kanwal Sin

gh)

Court Master

Court

Master

Books cited:

- Bare Act - Telecom Regulatory Authority of India Act